

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:6473
ANSWERED ON:09.05.2005
DIVERSION OF RIVERS WATER
Angadi Shri Suresh Chanabasappa

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government of Karnataka has submitted any proposal to the Union Government for diversion of 7.56 TMC of water for Malprabha Dam by constructing dam across the kalasa and Bandura Nalas;
- (b) if so, the details thereof;
- (c) whether assessment yield at Mahadayi/Mandovi rivers has been carried out by the CWC in consultation with Maharashtra, Karnataka and Goa during 2003;
- (d) if so, the details thereof;
- (e) whether the project has since been cleared;
- (f) if not, the reasons therefor; and
- (g) by when this project is likely to be cleared?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAI PRAKASH NARAYAN YADAV)

(a) & (b) The Government of Karnataka in April, 2002 requested Union Government for clearance of their proposal from inter-State angle for diversion of 7.56 TMC of water from Madei basin to Malprabha basin through implementation of Kalsa and Bandurinalla schemes to meet the drinking water needs of Hubli/Dharwad cities.

(c) & (d) In the inter-state meeting convened by Ministry of Water Resources in December 2002 to discuss the Mandovi (Mahadayi) water dispute, it was decided that Central Water Commission (CWC) in consultation with three basin States would carry out and complete the yield studies of Mandovi basin by 31.3.2003. Accordingly, studies were carried out by CWC. The 75% dependable yield of the basin has been computed as 5652 Million Cubic Meter (199.6 TMC).

(e) to (g) The Ministry of Water Resources gave 'in-principle' clearance to the proposal to meet the drinking water need of Hubli/Dharwad from water availability angle on 30th April, 2002. The Government of Goa in July, 2002 took strong exception to the grant of this clearance by the Ministry and requested for setting up of an Inter-State Water Disputes Tribunal under the Inter-State water Disputes Act, 1956 for resolution of the dispute. In view of this, the 'in-principle' clearance granted by the Ministry was placed 'in abeyance' in September, 2002 with a view to resolve the matter by an agreement between the two States, failing which by an award of the Tribunal. The two States have so far not concluded any agreement on the sharing of Mahadayi Water.